

F.No.225/138/2008/ITA.II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 23rd September, 2008.

Order under Section 119 of the Income Tax Act, 1961

On consideration of the reports of dislocation of general life caused due to the law and order problem in the State of Jammu & Kashmir, the Central Board of Direct Taxes, in exercise of powers conferred under section 119 of the Income Tax Act, 1961, hereby extends the due date of obtaining tax audit report u/s 44AB of the I.T. Act, 1961, as well as for filing of returns of income required to be furnished by 30th September, 2008 to 30th November, 2008, in cases of income-tax assesseees in the State of Jammu & Kashmir.

(Renu Jauhri)
Director (ITA.II)
Telefax : 2309 2837

Copy to:-

1. PS to F.M. / OSD to FM / PS to MOS(R) / OSD to MOS(R).
2. PS to Secretary (Revenue).
3. Chairman (DT), All Members, Central Board of Direct Taxes.
4. All DGsIT / CCsIT { CCIT, Amritsar may give wide publicity to the order}.
5. All Joint Secretaries / Directors / Deputy Secretaries / Under Secretaries of Central Board of Direct Taxes.
6. DIT(RSP&PR) / Systems, New Delhi, for appropriate publicity by putting it on departmental website.
7. The C & AG of India (30 copies).
8. The JS & Legal Advisor, Min. of Law & Justice, New Delhi.
9. The DG, NADT, Nagpur.
10. The Institute of Chartered Accountants of India, IP Estate, New Delhi – 110003.
11. All Chambers of Commerce
12. All Cs.IT, CBDT
13. Shri Shishir Jha, C.I.T.(Media Coordinator)

(Renu Jauhri)
Director (ITA.II)